

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

BOOK NO. = 01 =
PAGE NO. = 81 =
SR. NO. = 04 =
DATE. 03/01/2025

ORIGINAL APPLICATION No. 139 OF 2025 (WZ)

NILESH R. PANDYA
NOTARY
GOVT. OF INDIA
03 JAN 2025

IN THE MATTER OF:

M/s ENVIRO TECHNOLOGY LIMITED

... APPLICANT

VERSUS

STATE ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY & ORS.

...RESPONDENTS

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 1 -
STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

I, Dipali Tank, adult, having my office at SEIAA, Gandhinagar, Gujarat
do hereby solemnly affirm and state on oath as under:

1. I am presently serving as Member Secretary of the Gujarat State Environment Impact Assessment Authority. I have acquainted myself with the facts of the case by perusing the record pertaining to the case as available in the office. I am authorised to file the present affidavit on behalf of the State Level Environment Impact Assessment Authority and am otherwise competent to make the present affidavit.
2. The present application has been filed challenging *inter alia* the environment clearance dated 30.10.2018 granted by the answering respondent to the 3rd respondent in the application.

Dipali Tank



3. At the hearing held on 26.11.2025, objection was taken to the maintainability of the application to the extent it challenges the environmental clearance dated 30.10.2018. It was contended by and on behalf of the 3rd respondent-the beneficiary of the environmental clearance, that the statutorily prescribed time for challenging the appeal is 30 days, extendable by an additional period of 60 Days. The said time has long lapsed, and therefore the legality and validity of the environmental clearance cannot be challenged or even questioned by way of present application. Considering the objection as also the legal position, the applicant declared at the hearing that it is not challenging the grant of environmental clearance to the 3rd respondent and is restricting the scope of application to challenging only one condition contained in the environmental clearance. Appropriate application for amending the prayer clause was to be filed by the applicant, restricting the prayer to inclusion of a particular condition in the environmental clearance.
4. Applicant is operating a Common Effluent Treatment Plant at GIDC Estate, Ankleshwar under a valid environmental clearance granted to it since the year 1997. The approved capacity is treatment of 1.8 MLD effluent, getting generated from the industries set up in the GIDC Estate, Ankleshwar.
5. Applicant later sought clearance for increase in the capacity from 1.8 MLD to 3.5 MLD, which clearance has been granted by MoEF & CC dated to the applicant on 16.12.2029. A copy of the clearance for increased capacity of 3.5 MLD is annexed herewith and marked as **Annexure R-1**.
6. Parallely, M/s Ankleshwar Waste Management Limited (now known as Ankleshwar Waste Management Association) sought for



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permission to set up a Common Effluent Treatment Plant in the same area. Environmental Clearance came to be granted on 30.10.2018 for treatment of 10 MLD effluent.



7. At the time of consideration of its application for grant of clearance, the project proponent had represented that some industrial units who were previously associated with the applicant and had entered into an arrangement with the applicant for treatment of their industrial effluent have agreed to shift and associate themselves with the project proponent, and that such transferee units will be releasing 1.70 MLD effluent into the Common Effluent Treatment Plant post commencement of its operations. A copy of NCT letter dated 25.1.2018 submitted to the answering authority by the project proponent is annexed herewith and marked as **Annexure R-2**.
8. It is true and not denied that a plain reading of the condition does not clearly convey the intent and possibly gives an impression that the answering respondent is mandating existing members of the applicant to surrender their membership of the applicant and associate themselves with the 3rd respondent.
9. I submit that the answering respondent believes that it does not have the authority in law to clarify the condition on its own accord, and therefore seeks permission from the Hon'ble Tribunal to suitably reword the condition or clarify the condition by following due procedure as laid in EIA Notification 2006 and amendment thereof.

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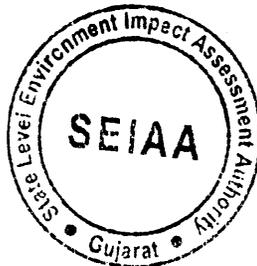
10. I submit that no other grievance has been voiced in the present application and therefore the present application may be disposed of by this Hon'ble Tribunal by issuing suitable directions.

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DEPONENT

VERIFICATION

Verified at Gandhinagar on this 3rd day of January, 2026 that the contents of the above affidavit are true and correct, nothing stated therein is false and nothing material has been concealed therefrom.



Dipali Tank

DEPONENT



IDENTIFIED BY ME

SOLEMNLY AFFIRMED BEFORE ME

ADVOCATE/PERSON

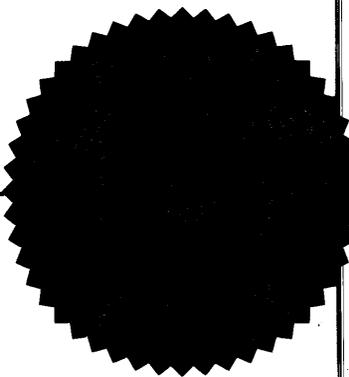
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NILESH R. PANDYA
NOTARY
GOVT. OF INDIA

03 JAN 2025

03 JAN 2025



F.No. 10-82/2018-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi - 3

Date: 16th December, 2019

To,

Shri B Dalwadi, CEO
M/s Enviro Technology Limited,
Plot No 2413/14, Notified GIDC Estate, Ankleshwar,
District Bharuch-393002, Gujarat
E- Mail: s.brahma@beil.co.in

Subject: Proposed expansion with modification of existing Common Effluent Treatment Plant at Ankleshwar within the existing premises by M/s Enviro Technology Limited - Environmental Clearance - reg.

Sir,

This has reference to your online proposal No. IA/GJJ/MIS/84597/2018 dated 9th April, 2019, submitted to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal for grant of environmental clearance to the project Proposed expansion with modification of existing Common Effluent Treatment Plant at Ankleshwar within the existing premises by M/s Enviro Technology Limited, was considered by the Expert Appraisal Committee (Infra-2) in its 41st meeting held during 27-29 May, 2019 and 42nd meeting held during 10-12 July, 2019. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting are as under:-

- (i) M/s Enviro Technology Ltd. is the operator of existing CETP (capacity 1.8 MLD effluent with sewage of 1.7 MLD, since 1996 at plot No 2413/14 GIDC Notified Industrial Estate Ankleshwar. Raw Effluent from more than 250-member industries such as dyes, intermediate, pigment, chemicals, textile, pharmaceuticals etc. that are flourishing in and around Ankleshwar industrial estate is collected in tankers and treated at CETP having Primary, Secondary and Tertiary Treatment facilities. Treated effluent from CETP is being discharged through GIDC drain into Final Effluent Treatment Plant (FETP) operated by M/s. Narmada Clean Technology Ltd. (NCT). Ankleshwar for further treatment and disposal to deep sea. The plant is in operation with valid Consent to Operate & Authorization valid up to 18.03.2024.
- (ii) The Enviro Technology Limited had obtained Environment Clearance (EC) vide letter No.10 2/2008-IA.III dated 23.07.2009 for proposed capacity enhancement of Common Effluent Treatment Plant (CETP) for treatment of industrial effluent from 1.8 to 3.5 MLD. The Validity of Environmental Clearance (EC) for expansion was extended up to 22.07.2019 vide Letter No. 10-2/2008-IA. III dated 03.07.2017 for treatment of 3500 m³/day industrial wastewaters and use of 1445 m³/day GIDC water. Consequent to notification of Moratorium imposed on Critically Polluted Areas which included Ankleshwar Industrial Estate vide OM No. J-11013/5/2010-IA. II (I) on 13.01.2010, there has been no expansion and no new industries came up as a result there has been no increase in effluent quantity. Accordingly, ETL did not expand the capacity of CETP and continued to operate on existing capacity of 1.8 MLD of raw effluent as earlier. In the year 2016, the Moratorium has been lifted for Ankleshwar Vide Letter No. J-11013/5/2010-IA.II (A) dated 25.11.2016 based on CEPI index.
- (iii) M/s ETL proposes expansion from 1.8 to 3.5 MLD industrial effluent with modification in the treatment technology plans to utilize the modified quantity sewage

mixed with industrial wastewater and fresh water used for chemical dosing & other uses as detailed below:

| S.No. | Particular | Existing MLD | Proposed MLD |
|-------|------------------------------------------------------------------------------------------------------------------------------|--------------|--------------|
| 1. | Industrial Effluent from Member Industries(including 600 m ³ /day of effluent stream of high Ammoniacal Nitrogen) | 1.8 | 3.5 |
| 2. | Sewage | 1.7 | 1.7 |
| 3. | Fresh/Raw Water | 0.725 | 0.465 |
| 4. | Quantity of discharge of Effluent from CETP | 3.5 | 5.548 |

(iv) Treated effluent from ETL is discharged to GIDC Drainage system which goes to FETP of NCTL (Narmada Clean Technology Ltd) along with effluent from other industries, for further treatment and disposal up to deep sea through closed pipe line system. ETL has also obtained membership for discharge of additional quantity of effluent after proposed expansion.

(v) The hazardous wastes generated from different process are listed below & shall be disposed according to Hazardous waste management handling rule.

| Hazardous Waste / quantity per year | Source | Mode of disposal |
|----------------------------------------------|----------------------------------|----------------------------|
| ETP Sludge/36500 MT | ETP | BEIL, TSDF site |
| Used oil/1.8 MT | lubrication of equipment, DG set | sold to approved recycler |
| Discarded Container/ 730 Nos. | Raw material packing container | sold to authorized dealers |
| Spent Carbon from Tertiary Treatment / 54 MT | Filters | BEIL, TSDF site |

(vi) As per the EIA Notification, 2006 [as amended], the Common Effluent Treatment Units (CETP) units listed at Serial no. 7(h) of the Schedule of EIA Notification of 14.09.2006 are categorized under Category 'B'. However due to location of the existing CETP in the Critically Polluted Area the project has been categorized as "A" category.

(vii) Salient Features of the Project are:

| S. No. | Parameters | Description |
|--------|-------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. | Proposed plant capacity | Industrial waste water: 3500 m ³ /day (including 600 m ³ /day of effluent stream of high Ammonical Nitrogen). Sewage: 1700 m ³ /day Raw Water: 465 m ³ /day Total influent 5625m ³ /day Total Discharge: 5548 m ³ /day |
| 2. | Existing plant capacity | Effluent: 1800 m ³ /day Sewage: 1700 m ³ /day Raw Water: 725 m ³ /day Total Discharge: 3500 m ³ /day (as per valid consent of GPCB) |
| 3. | Plot Area | 26543.79 sqm |
| 4. | Location | Notified Industrial Area, Ankleshwar, Gujarat |
| | Coordinates | Latitude: 21°03'11.03" N Longitude: 73°01'38.52" E |

| S. No. | Parameters | Description |
|--------|-------------------------------|---------------------------------------------------------------------------------------------------------------|
| 5. | Source of water | GIDC water supply |
| 6. | Electricity/Power requirement | 600 KVA Existing & 600 KVA Proposed. In case of power failure D.G. Set (2x1010 KVA capacity) will be used. |

- (viii) ToR was approved by MoEF & CC (EAC), New Delhi vide letter F.No. 10-82/2018-IA-III dated 13.12.2018.
- (ix) Baseline monitoring of UPL-1 is also collected by us during from 8th March, 2018 to 3rd June, 2018 and same was revalidated for one month during 17th December, 2018 to 15th January, 2019.
- (x) Public hearing was exempted as the project area falls under notified Industrial zone of Ankleshwar.
- (xi) Investment Cost of the project is approx. Rs. 19.35 Crores.
- (xii) Benefits of the project: The proposed CETP shall help in the economical treatment of industrial effluent from small scale industries. Thereby, improving the surrounding environment. Increase in direct/indirect employment opportunities thereby improving overall socio-economic condition.
- (xiii) Employment potential: During operation phase, total no of employee would be around 50.

3. The project/activity is covered under category 'B' of item 7(h) 'Common Effluent Treatment plants (CETPs)' of the Schedule to the EIA Notification, 2006 and its subsequent amendments, and requires appraisal at State level. However, due to applicability of general condition i.e. project location in Critically Polluted Area, Ankleshwar, the proposal has been appraised at Central Level.

4. The proposal was considered by EAC (Infra-2) in its 41st meeting held during 27-29 May, 2019 and 42nd meeting held during 10-12 July, 2019. The EAC during its meeting deliberated on the certified compliance report letter No. 5-283/2009(ENV)/161 dated 7.3.2019 issued by the MoEF&CC's Regional Office Bhopal. As per Compliance report out of total 32 conditions, 7 are fully complied, 02 are complied subject to condition, 4 are in which compliance are not applicable to the project proponent, 15 are agreed to comply and 4 are noted. As per the compliance report, the project proponent i.e. M/s Enviro Technology Limited had received 12 show-cause notices and 02 Directions for closure in past 3 years. All of which have been complied. No closure notice received in the past three years.

5. The EAC, based on the information submitted and clarifications provided by the Project Proponent and detailed discussions held on all the issues, recommended for grant of Environmental Clearance to the project with stipulated specific conditions along with other Standard EC Conditions as specified by the Ministry vide OM dated 4th January, 2019 for the said project/activity, while considering for accord of environmental clearance. As per recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance to the project Proposed expansion with modification of existing Common Effluent Treatment Plant at Ankleshwar within the existing premises by M/s Enviro Technology Limited, under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the specific and general conditions as under:-

A. Specific Conditions:

- (i) The project proponents will implement the project only after getting Consent to Establish from the State Pollution Control Board
- (ii) It shall be ensured that primary treatment of effluents to the level of influent quality standards as prescribed by the Board, is ascertained at the member units.
- (iii) Members shall only be allowed access to the CETP if they have consent from the

State Pollution Control Board.

- (iv) A dedicated access controlled conveyance system shall be provided for transporting effluents from the member units to the CETP.
- (v) Conformance to the influent and effluent standards shall be the responsibility of the CETP.
- (vi) The Design of the CETP should be as approved by the Pollution Control Board.
- (vii) There shall be Flow meters at inlet and outlet of CETP to monitor the flow. Suitable meters shall be provided to measure the quantity of effluent received, quantity of effluent recycled/reused and discharged.
- (viii) The units and the CETP will maintain daily log book of the quantity and quality of discharge from the units, quantity of inflow into the CETP, details of the treatment at each stage of the CETP including the raw materials used, quantity of the treated water proposed to be recycled, reused within the textile park/units, quantity of the treated effluent discharged. All the above information shall be provided on-line of the web site exclusively prepared for the purpose by the CETP owner. The website shall be accessible by the public. The financial and energy details of the CETP will also be provided along with details of the workers of the CETP.
- (ix) Periodical monitoring shall be carried out for the functioning of CETP and outlet parameters.
- (x) The MoU between CETP and member units shall indicate the maximum quantity of effluent to be sent to the CETP along with the quality.
- (xi) Individual members to the CETP shall treat their effluents in Primary treatment systems to the Inlet quality standards of the CETP as prescribed by the State Pollution Control Board.
- (xii) Individual Members shall segregate their wastes in to concentrated and diluted streams and also as per the nature of chemical contamination vis. Cr⁶, Ni, Pb, Zn etc and store them as per conditions to be specifically imposed in this regards by the State Pollution Control Board.
- (xiii) Chemical recovery and reuse, either in-house or outside shall be practiced to the satisfaction of the State Pollution Control Board. Use in agriculture shall be exercised with caution after getting the irrigation management plan approved by the SPCB.
- (xiv) All tankers carrying untreated wastes and all hazardous and other wastes shall be properly labeled and transported as per the Hazardous and Other Wastes (Management and Transboundary) Rules, 2016.
- (xv) The detailed design of the various unit operations shall strictly conform to the directions of the state pollution control board as given in the consent to establish.
- (xvi) The Project Proponent and the State Pollution Control Board should ensure that the Member Ship of the CETP is restricted to only those industries which legitimately exist in the area. A list of industries in this regards shall be prepared by the Association which will have the following details.
 - Name of Industry
 - Office Address
 - Location of Industry
 - Status of Consent under Water Act along with order number.
 - Status of consent under Air Act along with order number.
 - Production capacity as per consent orders.
 - Total industrial Effluent to CETP as per consent order
- (xvii) The Unit shall inform the State Pollution Control Board at least a week prior to undertaking maintenance activities in the recycle system and store/dispose treated effluents under their advice in the matter.

J. D. Bose

- (xviii) The unit shall also immediately inform the Pollution Control Board of any breakdown in the recycling system, store the effluents in the interim period and dispose effluents only as advised by the Pollution Control Board.
- (xix) The unit shall maintain a robust system of conveyance for primary treated effluents from the member units and constantly monitor the influent quality to the CETP. The Management of the CETP and the individual member shall be jointly and severally responsible for conveyance and pre-treatment of effluents. Only those units will be authorized to send their effluents to the CETP which have a valid consent of the Pollution Control Board and which meet the primary treated standards as prescribed. The CETP operator shall with the consent of the State Pollution Control Board retain the powers to delink the defaulter unit from entering the conveyance system.
- (xx) The CETP operator will maintain an annual register of member units which will contain the details of products with installed capacities and quality and quantity of effluents accepted for discharge. This will form a part of the initial and renewal applications for consent to operate to be made before the State Pollution Control Board.
- (xxi) Any changes in the manufacturing process, installed capacity or the quality or quantity of effluents as agreed upon in the initial MOU between the operator and the member units, will only be done after an approval of the State Pollution Control Board in the matter.
- (xxii) The treated effluent from CETP shall be blended with treated sewage prior to its discharge in river.
- (xxiii) Domestic water requirement is 0.675 KLD, which will be met through Water Tankers supply.
- (xxiv) The quantity of hazardous waste i.e. ETP sludge to be generated from CETP facility shall be handled and disposed to nearby authorized TSDF site as per EWM Rules, 2016.
- (xxv) Non Hazardous solid wastes and sludges arising out of the operation of the CETP shall be adequately disposed as per the Consent to be availed from the State Pollution Control Board. Non Hazardous solid wastes and sludges shall not be mixed with Hazardous wastes.
- (xxvi) The effluent from member units shall be transported through pipeline. In case the effluent is transported thorough road, it shall be transported through CETP tankers only duly maintaining proper manifest system. The vehicles shall be fitted with proper GPS system.
- (xxvii) Before accepting any effluent from member units, the same shall be as permitted by the SPCB in the consent order. No effluent from any unit shall be accepted without consent from SPCB under the Water Act, 1974 as amended.
- (xxviii) The CETP shall have adequate power back up facility, to meet the energy requirement in case of power failure from the grid.
- (xxix) All the recommendation of the EMP shall be complied with letter and spirit. All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to RO, MoEF&CC along with half yearly compliance report.
- (xxx) The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
- (xxxii) The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes
- (xxxii) Project proponent should develop green belt all along the periphery of the site with native plant species that are significant and used for the pollution abatement.

- (xxxiii) The company shall draw up and implement corporate social Responsibility plan as per the Company's Act of 2013.
- (xxxiv) As per the Ministry's Office Memorandum F.No. 22-65/2017-IA.III dated 1st May 2018, and proposed by the project proponent, an amount of Rs. 19.35 Lakhs (@ 1.0% of project cost (expansion)) shall be earmarked under Corporate Environment Responsibility (CER) for the activities such as health, education, employability and environment etc. The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be treated as project and shall be monitored. The monitoring report shall be submitted to the regional office as a part of half yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.
- (xxxv) The project proponent shall also comply with the mechanism prescribed by the Ministry vide letter No. Q-16017/38/2018-CPA dated 24.10.2019 and O.M. F.No. 22-23/2018-IA.III (Pt.) dated 31.10.2019 for the instant project.

B. Standard Conditions:

Statutory compliance:

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project.
 - ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
 - iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area)
 - iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
 - v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
 - vi. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
 - vii. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
- II. Air quality monitoring and preservation:**
- i. The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Diesel generating sets shall be installed in the downwind directions.
 - ii. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply prescribed standards.
- III. Water quality monitoring and preservation:**
- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through

- labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.
 - iii. There shall be flow meters at inlet and outlet of CETP to monitor the flow. Suitable meters shall be provided to measure the quantity of effluent received, quantity of effluent recycled/reused and discharged.
 - iv. The units and the CETP will maintain daily log book of the quantity and quality of discharge from the units, quantity of inflow into the CETP, details of the treatment at each stage of the CETP including the raw materials used, quantity of the treated water proposed to be recycled, reused within the Industrial park/units, quantity of the treated effluent discharged. All the above information shall be provided on-line of the web site exclusively prepared for the purpose by the CETP owner. The website shall be accessible by the public. The financial and energy details of the CETP will also be provided along with details of the workers of the CETP.
 - v. The CETP operator will maintain an annual register of member units which will contain the details of products with installed capacities and quality and quantity of effluents accepted for discharge. This will form a part of the initial and renewal applications for consent to operate to be made before the State Pollution Control Board.
 - vi. No changes in installed capacity, quality or quantity of effluents as agreed upon in the initial MOU between the operator and the member units, addition of any new member units shall be carried without prior approval of the ministry
 - vii. The Unit shall inform the State Pollution Control Board at least a week prior to undertaking maintenance activities in the recycle system and store/dispose treated effluents under their advice in the matter.
 - viii. The unit shall also immediately inform the Pollution Control Board of any breakdown in the recycling system, store the effluents in the interim period and dispose effluents only as advised by the Pollution Control Board.
 - ix. The MoU between CETP and member units shall indicate the maximum quantity of effluent to be sent to the CETP along with the quality.
 - x. The unit shall maintain a robust system of conveyance for primary treated effluents from the member units and constantly monitor the influent quality to the CETP. The Management of the CETP and the individual member shall be jointly and severally responsible for conveyance and pre-treatment of effluents. Only those units will be authorized to send their effluents to the CETP which have a valid consent of the Pollution Control Board and which meet the primary treated standards as prescribed. The CETP operator shall with the consent of the State Pollution Control Board retain the powers to delink the defaulter unit from entering the conveyance system.
 - xi. The effluent from member units shall be transported through pipeline. In case the effluent is transported thorough road, it shall be transported through CETP tankers only duly maintaining proper manifest system. The vehicles shall be fitted with proper GPS system.
 - xii. Before accepting any effluent from member units, the same shall be as permitted by the SPCB in the consent order. No effluent from any unit shall be accepted without consent from SPCB under the Water Act, 1974 as amended
 - xiii. Treated water shall be disposed on land for irrigation. An irrigation management plan shall be drawn up in consultation with and to the satisfaction of the State Pollution Control Board.
 - xiv. The Project proponents will build operate and maintain the collection and conveyance system to transport effluents from the industrial units in consultation with and to the satisfaction of the State Pollution Control Board and ensure that the

industrial units meet the primary effluent standards prescribed by the State Pollution Control Board.

- xv. The State Pollution Control Board will also evaluate the treatment efficiency of the Effluent Treatment Plant (ETP) and its capability of meeting the prescribed standards. The final scheme of treatment would be such as is approved by the Pollution Control Board in the Consent to Establish.
 - xvi. The project proponents will create an institutional arrangement for the involvement of individual members in the management of the CETP.
- IV. Noise monitoring and prevention:**
- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
 - ii. Noise from vehicles, power machinery and equipment on-site should not exceed the prescribed limit. Equipment should be regularly serviced. Attention should also be given to muffler maintenance and enclosure of noisy equipments.
 - iii. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.
- V. Waste management:**
- i. ETP sludge generated from CETP facility shall be handled and disposed to nearby authorized TSDF site as per Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - ii. Non Hazardous solid wastes and sludge arising out of the operation of the CETP shall be adequately disposed as per the Consent to be availed from the State Pollution Control Board. Non Hazardous solid wastes and sludge shall not be mixed with Hazardous wastes.
 - iii. The CETP shall have adequate power back up facility, to meet the energy requirement in case of power failure from the grid.
 - iv. The site for aerobic composting shall be selected and developed in consultation with and to the satisfaction of the State Pollution Control Board. Odour and insect nuisance shall be adequately controlled.
 - v. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.
 - vi. The solid wastes shall be segregated, managed and disposed as per the norms of the Solid Waste Management Rules, 2016.
- VI. Energy Conservation measures:**
- i. Provide solar power generation on roof tops of buildings. for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
 - ii. Provide LED lights in their offices and residential areas
- VII. Green Belt:**
- i. Green belt shall be developed in area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
- VIII. Public hearing and Human health issues:**
- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

J. Bose

- ii. Adequate infrastructure, including power, shall be provided for emergency situations and disaster management.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis.

IX. Corporate Environment Responsibility:

- i. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- ii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- iii. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- iv. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

X. Miscellaneous:

- i. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- v. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vi. The criteria pollutant levels or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned

- authorities, commencing the land development work and start of operation by the project.
- viii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
 - ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
 - x. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
 - xi. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 - xii. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 - xiii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
 - xiv. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
 - xv. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
 - xvi. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
6. This issues with the approval of the Competent Authority.

J. Bose
(Dr. Subrata Bose)
Scientist F

Copy to:

- 1) The Secretary to Government (Environment and Ecology), Forest, Forests & Environment Department, Government of Gujarat Block 14, 8th floor, Sachivalaya, Gandhinagar - 382 010, Gujarat.
- 2) The Addl. Principal Chief Conservator of Forests (Central) Ministry of Environment, Forest and Climate Change, Regional Office (WZ) E-5, Kendriya Paryavaran Bhawan, E-5 Arera Colony, Link Road-3 Ravishankar Nagar, Bhopal - 462016.
- 3) The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
- 4) The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10A, Gandhinagar - 382010, Gujarat.
- 5) Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
- 6) Guard File/ Record File/ Notice Board.
- 7) MoEF&CC website.

J. Bose
(Dr. Subrata Bose)
Scientist F



NARMADA CLEAN TECH

(A Subsidiary of GIDC)

Sub. No. JAO-142

Date: 25.01.2018

To,

Notified Area Authority Ankleshwar
(SPV) Ankleshwar Waste Management Limited
Plot No. 618 - 619, G.I.D.C.,
Ankleshwar - 393002

Sub: Proposed booked quantity

With reference to above subject we would like to inform you that acceptance for proposed booked quantity of 10 MLD for further treatment & disposal at NCT will be on the following basis.

6.046 MLD out of total quantity 10.29 MLD (Booked quantity under 40 MLD Scheme for Ankleshwar MI)

(This quantity is as per previously issued Environmental Clearance by MoEFCC This quantity may accepted by NCT subject to lifting of direction u/section 18(1)(b) of Water (Prevention & Control) Pollution act 1974)

1.700 MLD ETL Member switched to Notified Area Authority Ankleshwar (SPV) Ankleshwar Waste Management Limited

1.400 MLD (Old Indokam Ltd.) Now, Sardar Patel Industrial Estate

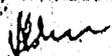
1.800 MLD Existing NCT Member switched to Notified Area Authority Ankleshwar (SPV) Ankleshwar Waste Management Limited

10.94 MLD (Approx.) Total

If, any variation in the found in above quantity, NCT reserve the all rights; This is neither assurance nor guarantee for acceptance for proposed booking.

This Letter is exclusively issued as per the specific request of the Industry for obtaining permission to apply for Environment Clearance/ TOR.

For, Narmada Clean-Tech


Alok Kumar
Chief Executive Officer